

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

**CP/CA No. 158/2016**

**IN THE MATTER OF:**

<b>M/s Dehlvi Remedies Pvt. Ltd.</b>	....	<b>APPLICANT / PETITIONER</b>
<b>M/s Registrar of Companies</b>	....	<b>RESPONDENT</b>

**SECTION:**

**Under Section 560(6)**

**Order delivered on 22.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**


**For the APPLICANT / PETITIONER :-**

**For the ROC :- Mr. Manish Raj, Company Prosecutor**

**ORDER**

None appears for the Petitioners. Learned representative for ROC is present and represents that reply of ROC has been filed in the year 2016 itself and for which a rejoinder is required to be filed by the petitioner. Perusal of the records shows that the matter has been pending for filing rejoinder of the petitioner since 24.02.2016 as per the orders of Hon'ble High Court. Further an opportunity seems to have also been given on 15.05.2017 by the Hon'ble Principal Bench for the petitioner to file its rejoinder to the representations of the ROC. Despite several opportunities being given the rejoinder has not been filed by the petitioner nor there has been any representation on the part of the petitioner in relation to today's hearing. In the circumstances, it is quite obvious that the petitioner is not interested in prosecuting this petition. Hence this petition is dismissed for non-prosecution. Let the files be consigned to records after complying with necessary formalities, if any.

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**